

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHREE SIDDHI VINAYAK PRIVATE LIMITED

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RELEVANT PARTICULARS		
1.	Name of corporate debtor	Shree Siddhi-Vinayak Ispat Private Limited
2.	Date of incorporation of corporate debtor	17 th August, 2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106PN2004PTC019639
5.	Address of the registered office and principal office (if any) of corporate debtor	L-9 Addl. MIDC Satara, Satara, Maharashtra - 415004
6.	Insolvency commencement date in respect of corporate debtor	14 th October, 2019 (Company Petition admitted by NCLT) (Certified Copy of detailed NCLT Order received on 28 th November, 2019, appointing Interim Resolution Professional)
7.	Estimated date of closure of insolvency resolution process	11 th April, 2020 (180 days from 14 th October, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta IBBI/IPA-001/IP-P01594/2019-2020/12496
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Arun Kumar Gupta E-505, Oberoi Splendor, Jogeshwari Vikhroli Link Road, Jogeshwari (East), Mumbai, Maharashtra - 400060. Email: akgupta.rp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Arun Kumar Gupta (C/O DMKH & Co.) 803/804 Ashok Heights, Old Nagardas X Road, Gundavali, Andheri (East), Mumbai – 400069. Tel No. 26824800/4900, Email: shreesiddhi.irp@gmail.com akgupta.rp@gmail.com
11.	Last date for submission of claims	12 th December, 2019 (14 days from receipt of Certified Copy of detailed NCLT Order on 28 th November, 2019, appointing Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Not Applicable

Notice is hereby given that the National Company Law Tribunal (NCLT), Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Shree Siddhi-Vinayak Ispat Private Limited on 14th October, 2019. Certified copy of detailed NCLT order appointing IRP was received on 28th November, 2019.

The creditors of Shree Siddhi-Vinayak Ispat Private Limited are hereby called upon to submit their claims with proof on or before 12th December, 2019 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (Not applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



28th November, 2019
Mumbai

Arun Kumar Gupta
Interim Resolution Professional
IBBI/IPA-001/IP-P01594/2019-2020/12496